

(b) how does it compare with the year 1958-59; and

(c) the steps taken by Government to increase the exports to European countries?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) to (c). A statement is laid on the Table of the Sabha. [See Appendix II, annexure No. 13].

#### Export of Iron Ore

\*640. **Shri Chintamani Panigrahi:** Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 229 on the 19th November, 1959 and state:

(a) whether it has been possible to export 50,000 tons of iron ore through Paradip by the State Trading Corporation by now;

(b) if not, what amount of iron ore has been exported through Paradip so far; and

(c) how the quota has been allotted among the mine owners?

**The Deputy Minister of Commerce and Industry (Shri Satish Chandra):** (a) Not yet.

(b) 21,000 tons till end of February, 1960

(c) The STC purchases the ore in bulk direct from Orissa Government which procures supplies from the local Mine-owners.

#### Retrenchment of Staff in the Chief Settlement Commissioner's Office, New Delhi

\*641. **Shri S. M. Banerjee:** Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) whether 7 upper division clerks, 84 lower division clerks and 51 peons working under the Chief Settlement Commissioner, New Delhi are likely to be retrenched on the 29th February, 1960;

(b) whether they have not been offered any alternative appointments;

(c) whether there are many vacancies existing in various Ministries and attached offices;

(d) if so, the reasons for not providing them with alternative appointment against those vacancies; and

(e) the steps taken by Government in this direction?

**The Deputy Minister of Rehabilitation (Shri P. S. Naskar):** (a) and (b). 7 upper division clerks, 84 lower division clerks and 44 peons were served with notices. Out of these, 3 upper division clerks, 29 lower division clerks and 10 peons have been retrenched with effect from 29th February, 1960; 3 upper division clerks, 10 lower division clerks and 11 peons have been absorbed in other offices and services of the remaining will be terminated on 31st March, 1960 unless they get alternative appointments meanwhile.

(c) Under the existing procedure all vacancies in the Central Government Offices are required to be reported to the Special Cell set up under the Directorate General of Re-Settlement and Employment, and not to the Ministries.

(d) and (e). The names of the officials on whom notices have been served have been forwarded to the Special Cell for finding them alternative appointments.

#### Permanent Exhibition in New Delhi

\*642. { Shri Ram Krishan Gupta:  
Shri Ram Garib:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 235 on the 19th November, 1959 and state the nature of the final decision taken regarding the proposal to set up a permanent exhibition at the site where the 'India 1958' exhibition was held?